
(2019) 01 DEL CK 0250

Delhi High Court

Case No: Bail Application No. 2026 Of 2017

Mohd Samim

APPELLANT

Vs

State

RESPONDENT

Date of Decision: Jan. 15, 2019

Acts Referred:

- Indian Penal Code, 1860 - Section 365, 364A, 387, 420, 468, 471, 511

Citation: (2019) 01 DEL CK 0250

Hon'ble Judges: Sunil Gaur, J

Bench: Single Bench

Advocate: Rekha Aggarwal, Arun Tiwari, Sugandha Agarwal, Neelam Sharma, Nikhil Goel, Ashutosh Ghade

Final Decision: Disposed Off

Judgement

Petitioner seeks bail in FIR No. 523/2016 under Sections 365/364A/387/420/511/468/471 of IPC, registered at police station Vasant Kunj North, New

Delhi.

Learned Additional Public Prosecutor for respondent-State submits that as per status report on record, the investigation of this case was handed over

to CBI and after completion of investigation, a closure report has been filed by the CBI.s Copy of the closure report has been handed over and is

taken on record.

It is stated that the matter is now coming up before the trial court on 23rd January, 2019.

Without commenting on the merits of the closure report, it is directed that petitioner be admitted to bail subject to his furnishing bail bond in the sum of

â,10,000/- with one local surety in the like amount to the satisfaction of the trial court.

This application is accordingly disposed of Dasti.